

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

1. IA 3390/2024 In C.P. (IB)/2517(MB)2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 02.07.2024**

**NAME OF THE PARTIES: - Mr. Rajkumar Jhawar**  
**V/s**

**Mr. Arun Kapoor**  
**IN THE MATTER OF**  
**Capri Global Capital Ltd**  
**V/s**  
**Monarch Brookfields LLP**

**Section: 60(5) U/s 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.3390/2024**: - Adv. Manoj Kumar Mishra appeared for the Applicant. Adv. Amir Arsiwala appeared for the Respondent. This Application has been filed by the Flat buyer seeking exclusion of the flat from the CIRP. Counsel for the Respondent seeks time to file reply. Let the reply be filed within a period of ten days by serving an advance copy of the reply to the counsel for the other side. List this matter for the final hearing on **18.07.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**